

পঞ্জীকৃত নম্বৰ ৭৬৮/৯৭

Registered No. 768/97

অসম



ৰাজপত্ৰ

# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 1 দিশপুৰ, মঙ্গলবাৰ, 12 জানুৱাৰী 1999, 22 পুহ 1920 (শক)

No. 1 Dispur, Tuesday, 12th January, 1999, 22nd Pausa, 1920 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

The 12th January, 1999

NOTIFICATION

No. LGL. 193/95/77.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. V OF 1999

(Received the Assent of the Governor on 8th January, 1999)

THE ASSAM COLLEGE EDUCATION (PROVINCIALISATION)  
ACT REPEALING ACT, 1998

AN  
ACT

to repeal the Assam College Education  
(Provincialisation) Act, 1996.

**Preamble.**

Whereas it is expedient to repeal the Assam Act II  
Assam College Education (Provincialisation) of 1996.  
Act, 1996.

It is hereby enacted in the Forty-ninth year  
of the Republic of India as follows :-

**Short title,  
extent and  
commence-  
ment.**

1. (1) This Act may be called the Assam  
College Education (Provincialisation) Act  
Repealing Act, 1998.

(2) It shall extend to the whole of Assam

(3) It shall come into force at once.

**Repeal of  
Assam Act  
No. II  
of 1996.**

2. The Assam College Education Assam Act  
(Provincialisation) Act, 1996, shall stand No. II  
repealed. of 1996.

**Repeal and  
Saving.**

3. (1) The Assam College Education Assam  
(Provincialisation) Act Repealing Ordinance, Ordinance  
1998 is hereby repealed. No. 1  
of 1998.

(2) Notwithstanding such repeal, anything  
done or any action taken under the Ordinance  
so repealed shall be deemed to have been  
done or taken under the corresponding  
provisions of this Act.

M. K. DEKA,  
Secretary to the Govt. of Assam,  
Legislative Department.